Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Pravir Kumar, IAS on 24.06.2014 and 30.06.2014

Meeting No. 03/AM15 was held on 24.06.2014 at 11.30 A.M. and agenda points up to 21 were discussed. Thereafter the meeting was adjourned due to paucity of time. The meeting was continued on 30.06.2014 at 11 AM and remaining agenda was discussed. The following officers were present in the meeting:

1. Shri D. K. Singh Addl. DGFT
2. Shri L.B. Singhal Addl. DGFT
4. Shri KC. Rout Addl. DGFT
5. Shri Jaikant Singh Addl. DGFT
6. Shri Darshan Singh Jt. DGFT
7. Shri S.K. Samal Jt. DGFT
8. Shri A. K. Srivastava Jt. DGFT
9. Shri Jay Karan Singh Jt. DGFT
10. Shri AkashTaneja Jt. DGFT
11. Shri Hardeep Singh Jt. DGFT
12. Shri S.K. Mohapatra Dy. DGFT
12. Smt. N.R.Choudhury FTDO

The decision taken in the individual cases is as under:-

Case No.1: M/s. Gland Pharma Ltd., Hyderabad
F.No.: 01/60/162/838/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: -Request for EOP extension of Advance Authorization No. 0910043978 dated 20.10.2010.

The Committee decided the following:

I. **Export obligation period be extended upto 31.10.2014.**
II. **This EOP extension is allowed subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**
III. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect to be made on the Authorisation by RA.**

(Action: RA, Hyderabad / applicant)

Case No.2: M/s. Gland Pharma Ltd., Hyderabad
F.No. 01/60/162/839/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0910043914 dated 14.10.2010.

The Committee decided the following:

I. **Export obligation period be extended upto 31.10.2014.**
II. **This EOP extension is allowed subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**
III. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect to be made on the Authorisation by RA.**

(Action: RA, Hyderabad / applicant)

Case No.3: M/s. Larsen & Toubro Ltd., Mumbai
F.No. 01/60/162/977/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310520322 dated 19.05.2009 for regularization purpose.

The Committee decided the following:

I. **Export effected upto 31.5.2013 be taken into account for discharge of export obligation.**
II. **This is only for regularization of exports already effected and closure purpose.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **Shortfall, if any, shall be regularized in terms of Para 4.28 of HBP.**

(**Action: RA Mumbai**)

Case No.4: M/s Oil Country Tubular Ltd., Hyderabad
F.No. 01/60/162/979/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0910045022 dated 03.01.2011.

The Committee decided the following:

I. **Export obligation period be extended upto 31.01.2015.**
II. **This will subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**
III. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

III. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.

IV. This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.

V. The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect to be made on the Authorisation by RA.

(Action: RA, Hyderabad / applicant)

Case No.5: M/s Arvind Ltd., Bangalore
F.No. 01/60/162/972/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0710077264 dated 09.02.2011.

The Committee decided the following:

I. **Export obligation period be extended upto 31.12.2014.**

II. **This EOP extension is allowed subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**

III. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**

V. **The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect to be made on the Authorisation by RA.**

(Action: RA, Bangalore / applicant)

Case No.6 M/s Arvind Ltd., Bangalore
F.No. 01/60/162/971/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0710074683 dated 08.10.2010.

The Committee decided the following:

I. **Export obligation period be extended upto 31.10.2014.**

II. **This EOP extension is allowed subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**

III. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**

V. **The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect to be made on the Authorisation by RA**

(Action: RA, Bangalore / applicant)

Case No.7: M/s Arvind Ltd., Bangalore
F.No. 01/60/162/973/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0710074682 dated 08.10.2010.

The Committee decided the following:

I. **Export obligation period be extended upto 31.10.2014.**
II. **This EOP extension is allowed subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**
III. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect to be made on the Authorisation by RA.**

(Action: RA, Bangalore / applicant)

Case No.8: M/s Arvind Ltd., Bangalore
F.No. 01/60/162/974/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0710075820 dated 03.12.2010.

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit for consideration. The committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Bangalore-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.9: M/s Saudagar Enterprises, Mumbai
F.No. 01/60/162/940/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014

Subject: - Request for EOP extension of Advance Authorization No. 3210059343 dated 18.12.2012.

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit for consideration. The committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Mumbai-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.10: M/s Ranbaxy Laboratories Ltd. Gurgaon
F.No. 01/60/162/18/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of the following 7 Advance Authorizations

1. 0510292849 dated 09.06.2011
2. 0510300180 dated 24.08.2011
3. 0510300696 dated 29.08.2011
4. 0510305709 dated 18.10.2011
5. 0510307065 dated 03.11.2011
6. 0510312296 dated 26.12.2011
7. 0510312515 dated 27.12.2011

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of first import consignment against each Authorization.**
II. **This is only for accounting and regularisation of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.**
VI. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.**

(**Action: RA, Delhi**)

Case No.11: M/s Autotech Industries (India) Pvt. Ltd. Chennai
F.No. 01/60/162/03/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014

PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0410101668 dated 16.1.2009.

The Committee decided the following:

I. **Export effected upto 31.1.2013 be taken into account for discharge of export obligation.**
II. **This is only for accounting and regularization of exports already effected upto 31.01.2013.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **Shortfall if any shall be regularized in terms of Para 4.28 of HBP.**

(**Action: RA Chennai**)

Case No.12: M/s Adcock Ingram Ltd. Bangalore
F.No. 01/60/162/983/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No.0710066073 dated 21.07.2009 issued under PC-9 Condition for regularization Purpose.

The Committee decided the following:

I. **Export obligation period be extended from 6 months to 12 months from the date of first import consignment i.e. upto 31.07.2010.**
II. **This is only for accounting and regularization of exports already effected.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
V. **The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import.**
VI. **PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.**

(**Action: RA, Bangalore)**

Case No.13: M/s Emami Ltd. Kolkata
F.No. 01/60/162/65/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No.0210155350 dated 24.02.2011.

The Committee decided the following:

I. **Export obligation period be extended upto 31.12.2014**

I. **Export obligation period be extended upto 31.12.2014.**
II. **This EOP extension is allowed subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**
III. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect to be made on the Authorisation by RA**

(Action: RA, Kolkata / applicant)

Case No.14: M/s Intas Pharmaceuticals Ltd. Ahmedabad
F.No. 01/60/162/80/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No.0810104649 dated 14.10.2011 issued under PC-9 condition for regularization purpose.

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of last import consignment i.e. upto 31.12.2013.**
II. **This is only for regularization of exports already effected and closure purpose.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.**
IV. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(**Action: RA, Ahmedabad)**

Case No.15: M/s Intas Pharmaceuticals Ltd. Ahmedabad

F.No. 01/60/162/79/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0810112784 dated 21.06.2012 issued under PC-9 condition for regularization.

The Committee decided the following:

I. **Export obligation period be extended from 12 months to 18 months from the date of import of first consignment.**
II. **The Shipping Bill no. 1572947 dt. 1.9.2012 filed under DBK Scheme shall not be taken into account towards fulfilment of Export Obligation as the drawback has already been availed.**
III. **This is only for regularization of exports already effected and closure purpose.**
IV. **This is subject to payment of composition fee @ 0.5% on FOB value of export made outside the original EOP**

V. **Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

VI. **The applicant has to pay duty + interest against shortfall on account of exclusion of exports made under DBK Shipping Bill.**

VII. **However, PC-18 condition stands waived to the extent of requirement of destruction certificate on exports made under DBK Shipping Bill.**

(**Action: RA, Ahmedabad)**

Case No.16: M/s Ratnagiri Chemicals Pvt. Ltd.
F.No. 01/60/162/69/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310592325 dated 14.09.2010.

Decision:

The Committee noted that the firm has made no exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Mumbai-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.17: M/s Apollo Tyres Ltd. Gurgaon
F.No. 01/60/162/82/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0510256546 dated 18.1.2010 for regularization purpose.

Decision:

Deferred for seeking views of the applicant on non-maintaining of separate Account in terms of Para 4.30 of HBP as per DRI report.

(Action: Applicant)

Case No.18: M/s Apollo Tyres Ltd. Gurgaon
F.No. 01/60/162/84/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No.0510256543 date 18.01.2010 for regularization purpose.

Decision:

Deferred for seeking views of the applicant on non-maintaining of separate Account in terms of Para 4.30 of HBP as per DRI report.

(Action: Applicant)

Case No.19: M/s Apollo Tyres Ltd. Gurgaon
F.No. 01/60/162/83/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No.0510269551 date 03.08.2010 for regularization purpose.

Decision:

Deferred for seeking views of the applicant on non-maintaining of separate Account in terms of Para 4.30 of HBP as per DRI report.

(Action: Applicant)

Case No.20: M/s Medreich Ltd. Bangalore
F.No. 01/60/162/78/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0710092569 dated 18.12.2012 issued under PC-9 condition for regularization.

The Committee decided the following:

I. **Export obligation period be extended upto 28.2.2014.**
II. **This is only for accounting of exports already effected and redemption purpose.**
III. **This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP. The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**

(Action: RA, Bangalore)

Case No.21: M/s Standard Castings Pvt. Ltd. New Delhi
F.No. 01/60/162/63/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 24.6.2014
Subject: - Request for EOP extension of Advance Authorization No. 0510199933 dated 22.2.2007.

Decision:

The Committee noted that the firm has made no considerable exports within the original export obligation period against the above referred Authorization. As such there is no merit for consideration. Moreover, request for extension beyond 48 months is not considered. The Committee, therefore, did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA, Delhi -** If the party fails to get the case regularized in terms of **Para** 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act, 1992 and submit an Action Taken Report).

decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

<u>Meeting adjourned to 30.06.2014</u>

Case No.22: M/s. Eurolux Fragrances Pvt. Ltd.
F.No. 01/60/162/62/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for EOP extension of two Advance Authorizations No. 0510242103 dt. 22.5.2009 and 0510249100 dated 11.9.2009.

<u>Decision:</u>

The Committee observed that both the Advance Authorizations had been issued in the year 2009 and PRC does not consider extension beyond 48 months. The Committee, therefore, did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Delhi-** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.23: M/s Centaur Pharmaceuticals Pvt. Ltd. Mumbai
F.No. 01/60/162/74/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310733817 dated 9.5.2013 issued under PC-9 condition.

<u>Decision:</u>

Deferred for obtaining detailed report along with Central Excise Certificate from the firm whether imported material is lying with them and indicate clearly as to what was the genuine hardship in getting registration from European Regulatory. Further, exports can be made to any country so why they stuck to EU.

Case No.24: M/s Kopran Ltd
F.No. 01/06/162/72/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: Request for EOP extension of Advance Authorization No. 0310695074 dated 17.5.2012 issued under PC-9 condition for regularization purpose.

The Committee decided the following:

I. **Export obligation period be extended upto 30.11.2012**
II. **This is only for regularization of exports already effected and closure purpose.**

III. This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.
IV. Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.
V. The applicant has to pay duty +interest on inputs consumed and exported after 30.11.2012.
VI. PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(**Action: RA, Mumbai)**

Case No.25: M/s Adcock Ingram Limited, Bangalore
F.No. 01/60/162/121/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for EOP extension of Advance Authorization No. 0710078772 dated 26.4.2011 issued under PC-9 condition for regularization purpose.

The Committee decided the following:

I. Export obligation period be extended upto 30.04.2013
II. This is allowed only for accounting and regularization of exports already effected.
III. This is subject to a payment of composition fee @ 0.5% on FOB value of export made outside the original EOP.
IV. Minimum value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.
V. The applicant has to pay duty +interest on inputs consumed and exported after 30.4.2013.
VI. PC-18 condition stands waived to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(**Action: RA, Bangalore)**

Case No.26: M/s Ruchi Strips & Alloys Ltd.
F.No. 01/60/162/66/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for EOP extension of Advance Authorization No. 1110022950 dated 16.08.2010.

Decision:

The Committee noted that the firm has made no considerable exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Bhopal-** If the firm fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.27: M/s Ruchi Strips & Alloys Ltd.

F.No 01/60/162/67/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for EOP extension of Advance Authorization No. 1110022706 dated 30.06.2010

Decision:

The Committee noted that the firm has made no considerable exports within the original export obligation period against the above referred Advance Authorisation. As such there is no merit in the case for consideration. The Committee therefore did not accede to the request. The applicant is hereby directed to get their case regularized in terms of Para 4.28 of HBP.

(**Action: RA Bhopal-** If the party fails to get the case regularized in terms of Para4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.28: M/s Randwin Exim Pvt. Ltd. Mumbai
F.No. 01/60/162/71/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for EOP extension of Advance Authorization No. 0310720612 dated 14.01.2013 issued under PC-9 condition.

The Committee decided the following:

I. **Export obligation period be extended upto 31.07.2014.**
II. **This EOP extension is allowed subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports.**
III. **The value addition of 15% as prescribed under Para 4.1.6 of FTP shall be maintained.**
IV. **This is further subject to verification by RA that EO as claimed to have been fulfilled is more than 50%, in proportion to imports made, within original export obligation period.**
V. **The applicant is advised to submit the Authorisation for endorsement to concern RA, as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes, without waiting for the endorsement to the effect is done on the Authorisation by RA.**

(Action: RA, Mumbai / applicant)

Case No.29: M/s Gandhar Oil Refinery India Ltd.
F.No01/60/162/1227/AM12/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for revalidation of Advance Authorization No. 0310517468 dated 27/04/2009

Decision :

Deferred for seeking EDI report.

Case No.30: M/s. J.J. Plastalloy Pvt. Ltd. Varanasi
F.No. 01/60/162/565/AM13/EFGC(PRC)

F.No. 01/60/162/[illegible]/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for Revalidation of Advance Authorization no. 1510011534 dt. 13.10.2010

The Committee noted that there was abnormal delay on the part of RA in granting EODC therefore, it was decided to grant revalidation for 3 months from the date of endorsement or upto 31.10.2014 whichever is earlier.

(**Action : RA Varanasi/ Applicant**)

Case No.31: M/s RMG Polyvinyl India Limited, New Delhi
F.No. 01/60/162/806 /AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for revalidation of Advance Authorization No. 0510293595 dated 16.06.2011.

<u>Decision</u>:

The Committee noted that there was no delay in transmission of data hence the request is not acceded to.

Case No.32: M/s New India Extrusion Pvt. Ltd.
F.No. 01/06/162/883/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for revalidation of Annual Advance Authorization no. 0310590053 dt. 30.08.2010.

<u>Decision</u>:

The Committee noted that Annual Advance Authorization is obtained to meet requirement of whole year. It means the Authorization holder should import first and export later thus question of waiver of bond in such cases does not arise. Further, the applicant had submitted Authorization on 27.10.2012 and the Authorization had lost its validity on 30.8.2012. Hence the validity of Authorisation expired in the custody of the applicant itself and not RA. There was no delay on the part of RA in taking action hence the request is not acceded to.

Case No.33: M/s DSM India Pvt. Ltd.
F.No01/06/162/978/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for revalidation of Advance Authorization No. 31100046171 dated 29.12.2010

<u>Decision</u>:

Justification and reasons cited by the applicant are not convincing to the Committee hence the request is rejected.

Case No.34: M/s Jindal Poly Films ltd.
F.No 01/06/162/789/AM14/EFGC (PRC)

F.No 01/06/162/789/AM14/EFGC (PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for revalidation of Advance License No. 0510258414 dated 12/02/2010 for six month.

Decision:

The Committee noted that Para 4.7 of HBP allows Advance Authorization for import of duty free inputs to meet the buyer's requirement even than if no SION for the product is fixed. Thus, Authorization holder should import first and discharge their obligation later. In such cases, further revalidation is not required. The Committee did not see any hardship in the case hence rejected the review request.

Case No.35: M/s IPC Packaging Company Pvt. Ltd.
F.No. 01/06/162/968/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for Revalidation of Advance Authorization No.0710078666 dated 19.04.2011.

Decision:

The Committee noted the request of the firm and decided to reject the request as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.36: M/s IPC Packaging Company Pvt. Ltd.
F.No. 01/06/162/967/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request Revalidation of Advance Authorization No. 0710079005 dated 6.05.2011.

Decision:

The Committee noted the request of the firm and decided to reject the request as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.37: M/s Suparshva Swabs (I), Ghaziabad.
F.No01/06/162/988/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for revalidation of Advance Authorization No. 0510295733 dated 05.07.2011.

Decision:

The Committee noted the request of the firm and decided to reject the request as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.38: M/s Madhusudan Marble Pvt. Ltd.
F.No. 01/06/162/86/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014
Subject: - Request for Revalidation of DEPB Scrip no. 1310038465 dated 16.01.2012.

Decision:

Deferred for seeking EDI report.

(**Action: EDI Section**)

Case No.39: M/s Ruchira Papers Ltd. Siurmor
F.No. 01/06/162/87/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.06.2014

Subject: - Request for Revalidation of DEPB Authorization no. 2297001169 dated 24.8.2011.

Decision:

Justification and reasons cited by the applicant are not convincing to the Committee hence the request is rejected.

Case No.40: M/s Videocon Industries Limited, Aurangabad.
F.No. 01/06/162/129/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for 2nd Revalidation of Advance Authorization no. 0310650142 dated 24/08/2011.

Decision:

Justification and reasons cited by the applicant are not convincing to the Committee as the firm has not even exported in proportion to imports made within the original EOP. Hence, the request is rejected.

Case No.41: M/s. Raj Petro Specialities Pvt. Ltd. Mumbai
F.No. 01/06/162/132/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for revalidation of Advance Authorization No. 0310643310 dated 20.07.2011.

Decision:

Justification and reasons cited by the applicant are not convincing to the Committee hence the request is rejected.

Justification and reasons cited by the applicant are not convincing to the Committee hence the request is rejected.

Case No.42: M/s SGM Paper products Gurgaon
F.No. 01/60/162/736/AM14/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for Revalidation of DFAI No. 0510286117 dated 15.03.2011.

<u>**Decision**</u>:

Deferred. The applicant should supply the copy of Shipping Bill and justification as to why and for what purpose they mentioned more than one DFIA number on Shipping Bills.

(Action: Applicant)

Case No.43: M/s Sri Vasavi Industries Ltd.
F.No. 01/60/162/847/AM13/PRC
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for Clubbing for regularization / closure Purpose of DFIA Nos.0210113153 dt.3.6.2008 and 0210119333 dt. 5.11.2008.

<u>**Decision**</u>:

The Committee noted that no order declaring unit as sick is issued by the Board. Therefore, it would not be appropriate to consider such request merely on the ground that the request is made or registered with BIFR. Moreover, clubbing of DFIAs are not allowed hence the request is not acceded to.

Case No.44: M/s. Cadila Healthcare Ltd. Ahmedabad
F.No. 01/06/162/37/AM15/EFGC(PRC)
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: Request to set-off the excess exports in the 2 Advance Authorisations against shortfall in the 3 AAs i.e. clubbing of the following 5 Advance Authorizations issued under PC-9 condition.

I. 0810089093 dated 19.05.2010
II. 0810089092 dated 19.05.2010
III. 0810094647 dated 15.12.2010
IV. 0810094648 dated 15.12.2010
V. 0810105385 dated 11.11.2011

The Committee decided the following:

I. **Clubbing of 5 Advance Authorizations as referred above be allowed.**
II. **Exports made against subsequent authorizations but within 18 months i.e. upto 31.01.2012 from the date of first import consignment against the earliest authorization shall only be taken into account for clubbing of authorizations.**
III. **EOP be extended upto 18 months from the date of first import consignment against Authorisation No 0810089093 dated 19.05.2010.**
IV. **This will subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP.**
V. **Minimum 15% VA shall be ensured. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the**

V. **Minimum 15% VA shall be ensured. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed.**
VI. **RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.**
VII. **Waiver of PC-18 condition is allowed for inputs consumed and exported outside the extended EO period. However, the firm is liable to pay Custom duty + interest on such inputs consumed and exported outside the obligation period.**

(**Action: RA, Ahmedabad**)

Case No.45: M/s Cadila Healthcare Ltd.
F.No. 01/60/162/42/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for set-off excess export made under AA No. 0810091917 dated 07.09.2010 against under AA no. 0810098286 dated 18.04.2011 issued under PC-9 condition for the purpose of regularization

<u>**Decision**</u>:

Deferred for re-examination.

Case No.46: M/s Cadila Healthcare Ltd
F.No. 01/60/162/38/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request to set-off excess export in one Advance Authorization against shortfall in the two Advance Authorizations i.e. clubbing of the following 3 Advance Authorizations issued under PC-9 condition for regularization / closure purpose.

I. 0810085771 dt. 13.01.2010
II. 0810089053 dt. 18.05.2010
III. 0810092151 dt. 15.09.2010

The Committee decided the following:

i. **Clubbing of 3 Advance Authorizations as referred above be allowed.**
ii. **Exports made against subsequent authorizations but within 18 months i.e. upto 31.07.2011 from the date of import of first consignment against the earliest authorization shall only be taken into account for clubbing of authorizations.**
iii. **EOP be extended upto 18 months from the date of first import consignment against Authorisation No 0810085771 dt. 13.01.2010.**
iv. **This will subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP.**
v. **Minimum 15% VA shall be ensured. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed.**
vi. **RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.**
vii. **Waiver of PC-18 condition is allowed for inputs consumed and exported outside the extended EO period. However, the firm is liable to pay Custom duty + interest on such inputs consumed and exported outside the obligation period**

(**Action: RA, Ahmedabad**)

Case No.47: M/s Cadila Healthcare Ltd

Case No.47: M/s Cadila Healthcare Ltd.
F.No. 01/60/162/32/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for set-off excess export of 55.17 kgs made in second Advance Authorization no. 0810100447 dt. 14.6.2011 against shortfall of 52.31 kg in first Advance Authorization no. 0810084862 dt. 14.12.2009 for regularization/ closure purpose issued under PC-9 condition .

Decision:

The Committee noted that Authorizations are issued with PC-9 condition hence exports under both Authorizations should have been completed within extended validity of earliest Authorization. However, this criteria does not meet in this case. The Committee, therefore, did not agree to club these authorizations. The applicant is advised to get the cases regularized separately in terms of Para 4.28 of HBP.

(Action : RA, Mumbai; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.48: M/s GL & V India Pvt. Ltd., Pune
F.No. 01/60/162/19/AM15/PRC
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for clubbing of two Advance Authorizations no. 3110048282 dt. 27.5.2011 and 3110059197 dt. 05.07.2013.

The Committee decided the following:

I. Clubbing of the two Advance Authorization No 3110048282 dt. 27.5.2011 and 3110059197 dt. 05.07.2013, be allowed.
II. This is only for accounting & regularization of exports already effected.
III. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed.
IV. RA shall ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.
V. Even after clubbing, shortfall, if any, shall be regularized on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.

(**Action: RA Pune)**

Case No.49: M/s Haldia Petrochemicals Ltd., Kolkata
F.No. 01/60/162/990/AM14/PRC
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for clubbing of two Advance Authorizations no. 0210138285 dt. 22.02.2010 and 0210184109 dt. 05.12.2012.

The Committee decided the following:

I. Clubbing of the two Advance Authorization No 0210138285 dt. 22.02.2010 and 0210184109 dt. 05.12.2012, be allowed.
II. This is only for accounting & regularization of exports already effected and closure purpose. No further Imports/Exports be allowed.
III. Exports made within 48 months (i.e. upto 28.02.2014) from the date of earliest Authorization shall only be taken into consideration for

accounting and clubbing subject to payment of composition fee @ 0.5% on FOB value of export made beyond the stipulated EOP in the earliest Authorization.

IV. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed.

V. RA shall ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.

VI. Even after clubbing, shortfall, if any, shall be regularized on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.

(**Action: RA Kolkata**)

Case No.50: M/s Lupin Limited, Mumbai

F.No. 01/60/162/982/AM14/PRC
PRC Meeting No. 03/AM15 dated 30.6.2014
Subject: - Request for clubbing of two Advance Authorizations no. 0310582806 dt. 9.7.2010 and 0310688690 dt. 29.3.2012.

The Committee decided the following:

I. Clubbing of the two Advance Authorization No 0310582806 dt. 9.7.2010 and 0310688690 dt. 29.3.2012, be allowed.

II. This is only for accounting & regularization of exports already effected and closure purpose. No further exports/imports be allowed.

III. RA shall examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the Authorizations to be clubbed.

IV. RA shall ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations.

V. Even after clubbing, shortfall, if any, shall be regularized on payment of Customs Duty + Interest in terms of Para4.28 of H.B.P.

(**Action: RA Mumbai**)

The meeting ended with a Vote of Thanks to the Chair.

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